

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR  
(Office of the Registrar Judicial)**

**C I R C U L A R**

No. 202/RJS

Dated:- 27-05-2019

It has come to the notice of the undersigned that concerned sections of the Registry dealing with the court files, do not update the files digitally properly and show callous nous for getting the daily orders and office notings digitized. In some cases, some newly filed MPs have been found missing in digital files. With the result, the Hon'ble Judges, are facing a lot of inconvenience.

It is, as such, impressed upon all the concerned sections /ahlimads that they shall properly update the daily orders and office notings including all the requisite pleadings on the digital files, as being already acquainted with workflow for digitization so that necessary insertion in the digital files is made to avoid further inconvenience to Hon'ble Judges.


By order.

Sd/-  
Registrar Judicial  
Srinagar.

No 15020<sup>23</sup> - dated 27-05-2019

Copy to:-

1. Chief Project Coordinator(E-Courts) High Court of J&K Srinagar for information.
2. Sh/Smt \_\_\_\_\_ Incharge SWP/OWP/LPA/Criminal/Civil Section/s \_\_\_\_\_ for compliance.
3. Incharge NIC for uploading the circular on the official website of J&K High Court.
4. Assistant Registrar(Adm) for information. He is directed to get the circular complied with by all the sections of the Registry by strictly follow the workflow already shared with them.

  
Registrar Judicial,  
Srg.